

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

E/160/2008

(Arising out of Order-in-Appeal No. 03/2008 dated 24.01.2008
passed by the Commissioner of ~~Service Tax~~ ^{Central Excise}, Chennai).

M/s. Knushik Enterprises

: Appellant

Vs.

CCE, Chennai-I

: Respondent

Appearance

None

For the appellant

Shri K.P. Muralidharan, AC, (AR),
For the respondent

CORAM

Hon'ble Shri D.N.PANDA, Judicial Member

Hon'ble Shri MADHU MOHAN DAMODHAR, Technical Member

Date of Hearing/Decision: **01.02.2017**

FINAL ORDER No. 40148/2017

Per: D.N.Panda,

We do not find hearing of this appeal shall be productive in
view of demand of interest of Rs. 2,592/- involved. Accordingly,
appeal is dismissed on ^{pecuniary} jurisdiction as well as on limitation
what has been decided by the Id. Commissioner (Appeals).

(Dictated and pronounced in open Court)

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

(D.N. PANDA)
JUDICIAL MEMBER

BB



प्रमाणित प्रति/Certified True Copy

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